FORM NO. 4 (See Rule 42)

## In The Central Administrative Tribunal

**GUWAHATI BENCH: GUWAHATI** 

ORDER SHEET APPLICATION NO.

15 OF 1998

Applicant(s) Sri U.C. OIZA

Respondent(s) Union of India Rope

Advocate for Applicant(s) M. B. K. Shumu ... M. S . Sama

Advocate for Respondent(s)

C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time  F. of Rs. 50/- densited vide  IPOBD No. 752327  Dated 26 37  Dated 26 37  Pr. Registrer.  27  Anreyme D' page  33—34 not ligible.  27/1/98.	28.1.98	Heard Mr B.K.Sharma, learned counsel appearing on behalf of the applicant. There is no representation on behalf of the respondents. Copy of the application has also not been served on the respondents. Mr Sharma submits that the standing counsel is not available.  List on 6.2.98 for admission.  Mr Sharma prays for an interim order. Operation of the transfer orders Annexure C and D dated 20.10.97 and 2.1.98 respectively shall not be given effect to till 6.2.98, if not already given effect to.  Vice-Chairman

2

1. 1	· .	
	makatikan dan temperatu satu satu kantalan dan dan dan dan dan dan dan dan dan d	O.A.No.15/98
Notes of the Registry	Date	of the Tribunal
_ •		A 1 (1) (1) (2) (2) (3) (3) (4) (4) (4) (4) (4) (4) (4) (4) (4) (4
Recived corn of order	6.2.98	On the prayer of the learned
84.26-1.98		counsel for the parties this case is
Siddhaoten lormer Agrocate 29.1.98.		adjourned till 20.2.98.
29.1.98.		
		25
29.1.98		Vice <sup>⊥</sup> Chairman
And the second s	nkm	i ·
Regariste das bar	4/2	
den i sod an 25.1.58	91.	
an is seed to the	20.2.98	Mr B.K. Sharma, learned counsel
respondents by Regolffist		for the applicant, is in bereavement
Lespones y July 1909		and is unable to attend court.
ricle Despatcher No. 289 29,2 Df. 3.	St	Accordingly the case is adjourned till
- 27 L 4. 3.	4	
Ron -		27.2.98. Meanwhile the interim order
		dated 28.1.98 shall continue.
Service Reparts are 8hill		
Sune Apar		
andi	nlen	Vice-Chairman
agiv	nkm	
24.2.98		
O D - le - alfel.	27.2.98	Heard Mr B.K. Sharma learned
20.2-98 issued to the counsel of parties.		counsel for the applicant. Two weeks
annel 2 parties.		further time allowed to Mr S. Ali,
Column 1		learned Sr. C.G.S.C. to obtain
		instructions. List it on 20.3.98.
Boro		Meanwhile the interim order dated
		28.1.98 shall continue.
Course Reports are Shill		$\sim$
Service Reports are Still awaiter.		
<b>6</b>	1	Vice-Chaifman
	nkm .L	And the state of t
3.3.86	12/3	
Lyoy order old.	20-3-98	Mr.s.Ali, learned Sr.C.G.S.C.
as isomer to		prays for 10 days time. Prayer is
the respondents		allowed. List it on 3-4-98. Meanwhile
m 3.3. V8.		the interim order dated 28-1-98 shall
	٠. ٠.	continue.
3.3-98	1	
Bon Notice duly Sen	e d	Vice-Chairman
12 au resport No. 200	lm <sub>Q</sub>	TOO TICILINGII
	12313	
M Alem lamos	51	
Bin of hum to mode inneals atthe in	)	<b>!</b>
W 20	]3	
	ı	

•	** * * * * * * * * * * * * * * * * * *		0.A.No.15/98
. •	Notes of the Registry	Date	Order of the Tribunal
₹	is.	15.5.98	The applicant claims that he
		•	should have been given a place of choice posting and in this connection Mr S. Sarma, learned counsel for the applicant, has invoked the provisions of Rule 14 of the Posting/Transfer Policy of Group 'C' and 'D' personnel of the MES. He submits that as per the provisions of Rule 14 he should have been posted in a place of his choice. I quote Rule 14.
			"14. On completion of tenure, the individual will be adjusted in any one of the three choice stations given by him in the Repatriation proforma. In the case of non-availability of a vacancy in any of the three choice stations, the affected
			person due for turnover may be allowed to remain in the tenure station till a vacancy arises in his choice station. Such employees may be given the benefit of deferment for his reposting to tenure station in his next turn for such posting. The exact period for which the benefit is to be given will be decided by CE Command, based ont he following norms:
			a) Upto 6 months stay in excess of the tenure. No benefit to be given. b) Excess stay of more than 6 months but upto 12 months. Deferment @ 50% of excess time (months) spent.

- in excess efit to be
- ore than 6 2 months. xcess time (months) spent.
- c) Excess stay of over 12 months and above. Deferment @ 75% of excess time (months) spent."

But this was not given to the applicant.

On reading Rule 14 circular it appears that on completion of the tenure, an individual acquires a right of posting in any one of the three choice stations given by him. However, this right is given only when he gives choice of posting in the repatriation proforma. Mr s. Sarma,

Notes of the Registry

Date

Order of the Tribunal

15.5.98

however, has not been able to show that any such repatriation proforma was filed by the applicant in this connection. Mr A.K. Choudhury, learned counsel for the respondents submits before me that no such option was exercised by the applicant by giving the name of three place of his choice in the repatriation proforma. Col. S. Choudhury and Major Sriram Kilania who are present on behalf of respondent Nos.3 and 4 also submit that no such proforma was ever submitted by the applicant.

In view of the above I do not find any force in the prayer of Mr S. Sarma for continuation of stay of the transfer order. Accordingly the stay granted on 28.1.1998 is vacated. However, order will not debar respondents to consider representation of the applicant and pass any order favourable to the applicant. The applicant may file a representation within five days from today and the respondent No.3 shall dispose of the representation within ten thereafter. For the next fifteen days the applicant may not be disturbed.

In view of the above order the learned counsel for the parties submit that the original application may be disposed of. Accordingly the original application stands disposed of. No order as to costs.

Vice-Chairman

Land Sien of the ander Law Sien sent to the Director ioning the surto the parking the sur-Resolvent Mode D. NO. 1400 to 1404 of 27.5.98.

nkm